

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 1283/97

New Delhi, this the 11th day of July, , 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S. P. Biswas, Member (A)

(2)

Sital Prashad  
S/o Shri Shoman  
R/o T-18 A,  
Old Nangal,  
Delhi Cantt.

....Applicant

(By Advocate: Shri S.K.Gupta)

Versus

1. Govt. of NCT of Delhi through  
Director General,  
Home Guards and Civil Defence,  
CTI, Raja Garden,  
New Delhi.
2. Commandant,  
Home Guards Organisation of Delhi,  
CTI, Raja Garden,  
New Delhi. ....Respondents

(By Advocate:Shri Rajinder Pandita)

O R D E R (Oral)

(Dr. Jose P.Verghese, Vice-Chairman (J)

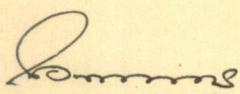
Learned counsel for the petitioner submits that in view of our orders annexed at page 10 passed on 9.4.1997 in OA No. 628/97, the only relief he is seeking is that the appeal pending before the respondents may be disposed of in accordance with law.

The appeal is stated to be against the orders at annexure A-1 dated 22.12.1994. Respondents may dispose of the said appeal in accordance with rules within a reasonable

time preferably within three months from the date of receipt  
of a certified copy of this order.

(3)

In view of this, this OA is disposed of with no  
order as to costs.



(S.P.Biswas)  
Member (A)



(Dr. Jose P. Verghese)  
Vice-Chairman(J)

NA